(iv) Audit Report on the Annual Accounts of the Delhi Road Transport Authority for the year 1950-51 together with the reply of the General Manager, Delhi Transport Service, and the Supplementary Report of the Accountant General, Food, Rehabilitation and Supply. [Placed in the Library. See No. P-85/52.]

#### MINISTRY OF LABOUR NOTIFICATIONS

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I lay on the Table a copy of each of the following papers under sub-section (2) of section 7 of the Employee's Provident Funds Act, 1952:

- (i) Ministry of Labour Notification No. PF-509 (34), dated the 4th November 1952.
- (ii) Ministry of Labour Notification No. PF-523 (3), dated the 10th November 1952.
- (iii) Ministry of Labour Notification No. PF-523 (4), dated the 26th November 1952. [Placed in the Library. See No. P-89/52.]

# THE HINDU MARRIAGE AND DIVORCE BILL, 1952

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Mr. Chairman, I move for leave to introduce a Bill to amend and codify the law relating to marriage and divorce among Hindus.

## MR. CHAIRMAN: The question is:

That leave be granted to introduce a Bill to amend and codify the law relating to matriage and divorce among Hindus.

The motion was adopted.

SHRI C. C. BISWAS: Sir, I instroduce the Bill.

### THE ABDUCTED PERSONS (RECOVERY AND RESTORA-TION) AMENDMENT BILL, 1952

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): Sir, I move for leave to introduce a Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949.

## Mr. CHAIRMAN: The question is:

That leave be granted to introduce a Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949.

The motion was adopted.

SHRI A. K. CHANDA: Sir, I introduce the Bill.

## PRESENTATION OF REPORT OF SELECT COMMITTEE

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): Sir, I beg to present the Report of the Select Committee on the Bill further to amend the Cantonments Act, 1924.

MR. CHAIRMAN: The Select Committee's Report is presented.

# THE INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL, 1952—continued.

MR. CHAIRMAN: We pass on now to the Industrial Finance Corporation (Amendment) Bill, 1952—the second stage of clause by clause consideration. Clause 2.

#### SHRI P. SUNDARAYYA (Madras) 2 Sir, I beg to move:

That at page 1, line 7, for the words "or in shipping" the words "or in shipping or for the purposes of developing village industries on a co-operative basis" be substituted.

Sir, my amendment says that the Industrial Finance Corporation should give loans to small scale industries—village industries—which could be